

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No.529 of 1993

Shri A K Singh and others .. Applicants

Versus

Union of India and others .. * Respondents

HON'BLE MR K OBAYYA , MEMBER-A
HON'BLE MR A K SINHA, MEMBER-J

(By Hon'ble Mr K Obayya, Member-A)

The applicants have approached the Tribunal aggrieved by the order dated 19 03 1993 (Annexure -I) posting them as Gangman under P W I / J N U.

According to the applicants their initial engagement was as casual labour in 1977 and after screening they were appointed as Gangman and made permanent with effect from 15.02.88. They under went training as Gangman. In fact during the year 1991 they had worked as rest giver gate keeper and their names are on the priority list for appointment as Gangman. The applicants were hoping to be assigned duties as Gate-man on regular basis, but by the impugned order they are posted as Gangman. We have carefully seen the impugned order. The names of the applicants appear at Sl No.s 10 and 32 respectively. Their ~~mix~~ designation

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is mentioned as Gangman and their posting under P W I is also as Gangman. Gate Keeper and Gangman both are Group 'D' posts at same scale and it would appear they are interchangeable. For promotion also they constitute same cadre and common seniority. For these reasons, mere change of duties does not make out a case for interference. Since they are being posted as Gangman - which is not reversion but posting in same grade and cadre.

3. It is stated that there are still vacancies of Gangman. It is for the respondents to deploy personnel in administrative interests. The applicants may approach the respondents with their representation for posting them as Gangman. We are not inclined to give any direction in this regard. Representation if received from the applicants the respondents may consider and pass appropriate order.

4. The application stands disposed of with the above observation. No order as to the cost.

Abulkhanz Dinha
MEMBER-J

R. Bhambhani
MEMBER-A

Dated: Allahabad, April 26, 1993.

(IS)
